

(2017) 02 J&K CK 0034
In the Jammu And Kashmir High Court
Case No : 201 of 2009

Yasar Arafat and ors.

APPELLANT

Vs

Balbir Prasad and ors.

RESPONDENT

Date of Decision : 07-02-2017

Acts Referred:

Citation : (2017) 02 J&K CK 0034

Hon'ble Judges : Ramalingam Sudhakar

Bench : SINGLE BENCH

Advocate : Gagan Basotra, Vishnu Gupta

Final Decision : Allowed

Judgement

S.No,Heading,Award of the Tribunal,Modified award

1.,For loss of Dependency,"Rs. 7,09,920/-","Rs. 13,51,104/-

2.,For funeral expenses.,,"Rs. 15,000/-","Rs. 15,000/-

3.,For loss of love and affection to two minor children.,Nil,"Rs. 1,60,000/-

4.,For loss of estate.,Nil,"Rs. 20,000/-

Total,,,"Rs. 7,24,920/-","Rs. 15,46,104/-

weeks less the amount if any paid already with interest @ 7.5% p.a. The apportionment of compensation shall be in the manner as has been held,,,

by the Tribunal.,,,

12. The appeal is allowed as above.,,,